

GOVERNMENT OF INDIA
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA
UN STARRED QUESTION NO.1027
TO BE ANSWERED ON 18.09.2020

PROTECTION OF CHILDREN FROM SEXUAL ABUSE

1027. SHRI KAUSHAL KISHORE:
SHRI SUNIL KUMAR SINGH:
SHRI ARJUN LAL MEENA:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) the number of instances of sexual abuse of children, that were accounted for during the last three years, district and State-wise;
- (b) the steps taken to address the menace of child sexual abuse;
- (c) whether the Government proposes to amend the POCSO Act;
- (d) whether the Government has taken measures to fastrack investigation into such cases; if so, the details thereof; and
- (e) the assistance given to victims of such crimes during the last three years?

ANSWER

MINISTER OF WOMEN AND CHILD DEVELOPMENT
(SHRIMATI SMRITI ZUBIN IRANI)

(a) The State/UT-wise and District-wise details of the number of cases of sexual abuse of children reported from 2017 to 2018, is available at <https://ncrb.gov.in/en/crime-india>.

(b) to (e): The Government of India implements the 'Protection of Children from Sexual Offences (POCSO) Act, 2012', which provides for mandatory reporting, child friendly recording of statement and evidence and speedy trial of the cases. It is stipulated in Section 44 (1) of POCSO Act, 2012 that National Commission for Protection of Child Rights (NCPCR) and State Commission for Protection of Child Rights (SCPCR) shall monitor the implementation of the provisions of the Act. Recently, the Protection of Children from Sexual Offences Act, 2012 has been amended and Protection of Children from Sexual Offences (Amendment) Act, 2019 has been notified on 06.08.2019. The amendments provide for more stringent punishments in case of child sex abuse.

The Government implements a scheme for setting up of 1023 Fast Track Special Courts (FTSCs), including 389 exclusive POCSO Courts, for expeditious trial and disposal of cases related to rape and POCSO Act. The Government also provides aid to such victims under the victim compensation schemes.
